## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.17/(MAH)/2005 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2017

NAME OF THE PARTIES: Siddharth N. Shah

V/s. M/s. Shree Shanti Textiles Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME Ojas Shah	Dissignation Dissection	SIGNATURE
2	Sidharth Shah	Petitioner.	Amhah.

## ORDER T.C.P. No. 17/397-398/CLB/MB/MAH/2005

- 1. The Petitioner Mr. Sidharth Shah and Mr. Ojas Ramesh Shah (R-3) both are present-in-person.
- 2. Since on last few occasions, the Respondents were not present, hence it was proposed to proceed ex-parte qua the Respondents. However, the Respondent has stated that an amicable settlement is in progress. However, some corrections are required in the Consent Terms. The corrections could not be carried out due to change of his counsel.
- 3. Under the circumstance when the Respondents were not seriously pursuing the matter, it is hereby directed that the Consent Terms and the corrections, if any,

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shall be finalized on or before 15.02.2017 with the directions to file a Draft Copy of the Consent Terms to this Bench, which is to be exchanged between the parties.

- From the side of the Petitioner again, it is directed to file a short compilation of the exact issues left for adjudication as directed on the last date of hearing.
- Thereafter, the matter is now listed for hearing on 22.02.2017.

Sd/-

Dated: 16th January, 2017. M. K. SHRAWAT Member (Judicial)